

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 07 of 2021

IN THE MATTER OF:

Iceglory Communications Pvt. Ltd. & Anr.

...Appellants

Versus

Lalit Mohan Aggarwal & Ors.

...Respondents

Present:

**For Appellants: Mr. Krinshendu Dutta and Mr. Ashutosh Gupta,
Advocates.**

For Respondents: Mr. P. Nagesh, Advocate for R-1.

**Mr. Partho Bhattacharya and Mr. Mukesh Kumar
Grover, Advocates for R-2, 3 & 4.**

Mr. Samant Singh, Advocate for R-5 & 6.

O R D E R
(Through Virtual Mode)

17.02.2021: Status Report filed by Respondent No.2 is taken on record. Learned counsel for the Appellant submits that it does not intend to file rejoinder. Thus, Pleadings are complete. Written submissions are not on record.

Learned counsel for the parties may file their short written submissions, not exceeding three pages, supported by compilation relevant judgments within one week.

List the matter 'for admission (after notice)' on **17th March, 2021**.

Interim direction to continue.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc